

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

27.

**C.P. (IB)/141(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES:

The Bank of Baroda Limited

Vs.

Mr. Pankaj V Kikavat Personal  
Guarantor to Cd M/S Mahavir Roads  
And Infrastructure Pvt Ltd

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Kairav Trivedi, Ld. Counsel for the Financial Creditor/RP present through VC. Mr. Nausher Kohli a/w Adv. Grishma Mahatme i/b Agarwal & Dhanuka Legal, Ld. Counsel for the Personal Guarantor present.
2. When the matter was called twice none present for the Financial Creditor. Much later , Mr. Kairav Trivedi appeared through VC and submitted that due to technical glitch he was unable to represent the matter at the time the matter was called and requested to mark his appearance. The Financial Creditor is directed to appear on the next date of hearing and argue his case, failing which the matter will be dismissed for non-prosecution.
3. List this matter for further consideration on **13.05.2024**.

**Sd/-**  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**